37. G.S.R. 279 dated the 14th March, 1983;
38. G.S.R. 524 dated the 1st July, 1983;
39. G.S.R. 855 dated the 5th November, 1983;
40. G.S.R. 875 dated the 8th November, 1983;
41. G.S.R. 232 dated the 18th February, 1984;
42. G.S.R. 487 dated the 21st April, 1984;
43. G.S.R. 825 dated the 20th July, 1984;
44. G.S.R. 3 dated the 20th December, 1984.
45. G.S.R. 145 dated the 22nd January, 1985;
46. G.S.R. 65 dated the 9th January, 1986;
47. G.S.R. 447 dated the 22nd May, 1987;
48. G.S.R. 717 dated the 16th September, 1987;
49. G.S.R. 807 dated the 14th October, 1987;
50. G.S.R. 152 dated the 9th January, 1988;
51. G.S.R. 3 dated the 19th September, 1989;
52. G.S.R. 288 dated the 17th April, 1990;
53. G.S.R. 200 dated the 22nd April, 1992;
54. G.S.R. 623 dated the 2nd December, 1993;
55. G.S.R. 436 dated the 8th August, 1994;
3. उत्तरेषण में, रेल्वे 247 में, वालिका 1 में, शिक्षा विभाग "सहकरता प्रतिष्ठान प्रवास" व छात्रों के सार्वजनिक प्रवास प्रदर्शन स्थल में, प्रतिवेदित "० ०६" के स्थान पर प्रतिवेदित "० ०५" अन्वेषण की जाएगी।

4. उत्तरेषण में, रेल्वे 365 में, (क) अत रेलवे (क) में, (५) (६) (७) (८) (९) (१०) "स्थानांतरण कन्फ्रेंस" में सार्वजनिक व साक्षरता "स्थानांतरण कन्फ्रेंस" में सार्वजनिक व साक्षरता "365/6 और 365/5" में सामान्य उपस्थिति के लिए जाएगी।

टी = रक्षक की मोटरहाई
टीडी = रक्षक स्टेट : गोटराइड
अनुसार के 365/6

टी = साक्षर की मोटरहाई
अनुसार के 365/274
G.S.R. 562—Whereas a draft of certain regulations further to amend the Indian Boiler Regulations, 1950 were published as required by sub-section (1) of Section 31 of the Indian Boilers Act, 1923 (5 of 1923), at pages 591 to 595 of the Gazette of India, Part II, Section 3, Sub-section (1), dated the 16th April, 1994 under the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) number GSR 180 dated the 25th March, 1994 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of forty-five days from the date on which copies of the Official Gazette containing the said notification were made available to the public:

And whereas no objections or suggestions have been received from the public in respect of the said draft by the Central Boilers Board:

Now, therefore, in exercise of the powers conferred by Section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:

(1) S.R. No. 178 dated 24th March, 1990
(2) S.R. No. 179 dated 24th March, 1990
(3) S.R. No. 488 dated 9th March, 1993
(4) S.R. No. 516 dated 23rd March, 1993
(5) S.R. No. 634 dated 25th March, 1993
(6) S.R. No. 107 dated 26th February, 1994
(7) S.R. No. 223 dated 14th March, 1994
(8) S.R. No. 420 dated 12th March, 1994
(9) S.R. No. 427 dated 20th March, 1994

MINISTRY OF INDUSTRY
(Department of Industrial Development)
Central Boilers Board
New Delhi, the 31st October, 1994
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950 (hereinafter referred to as the said Regulations—

(i) regulation 331 shall be renumbered as sub-regulation (1) thereof;

(ii) after sub-regulation (1), as so re-numbered and the 'Note' thereunder, the following sub-regulation shall be inserted, namely:

"(2) On boilers having wet back reversing chamber, a minimum of two fusible plugs shall be fitted: one on the crown of the reversing chamber and the..."
other end one of the tube plates. On boilers not having Wet back reversing chamber, at least one fusible plug shall be provided on the front end tube plate. The plug shall be fitted in such a way that in the event of fusion of the plug, the pressure inside the boiler shall push the pellets out.

3. In the said regulations, in regulation 347 in Table I, under column headings “Sulphur per cent max. ”and “Phosphorus per cent max. ”respectively for the entry “0.06”, the entry “0.05” shall be substituted.

4. In the said regulations, in regulation 365—
   (i) in sub-regulation (b), in paragraph (3), for the subparagraph beginning with the words “The attachment of flat ends” and ending with the figures and word “365.4 and 365.5”, the following shall be substituted, namely :
   “The attachment of flat ends shall be by one of the methods shown in Figure Nos. 365/2, 365/2-A, 365/3 and 365/4”;
   (ii) in sub-regulation (e), for the sentence “Method of attachment for branches secured by welding are shown in Figures 365/6 to 365/29”, the following sentence shall be substituted, namely :
   “Method of attachment for branches secured by welding are shown in Figures 365/6 to 365/29A”;
   (iii) after figure No. 365/2, the following figure shall be inserted, namely :—
   (Figure 365/2A to be printed on page No. 1870.)
   (iv) for figure No. 365/4, the following figure shall be substituted, namely :—
   (Figure 365/4 to be printed on page No. 1870.)
   (v) for figure No. 365/17, the following figure shall be substituted, namely :—
   (Figure 365/17, to be printed on page No. 1870.)

(vi) after figure No. 365/29, the following new figure shall be inserted, namely :—
   (Figure 365/29A, to be printed on page No. 1870.)

5. In the said regulations, in regulation 546, in sub-regulation (i), after the words “completion of all welding” occurring at the end, the following shall be added namely :—
   “in accordance with regulation 562”.

6. In the said regulations, in regulation 547, in sub-regulation (a), in the opening paragraph, for the words “The welding shall be stress-relieved”, the following shall be substituted, namely :—
   “The welding shall be stress-relieved in accordance with regulation 562”.

Footnote—The principal regulations were published in the Gazette of India as S.R.O. No. 600 dated 15th September, 1950 and last amended vide Gazette notifications :—
(i) GSR 178 dated 24th March, 1990
(ii) GSR 179 dated 24th March, 1990
(iii) GSR 488 dated 9th October, 1993
(iv) GSR 516 dated 23rd October, 1993
(v) GSR 634 dated 25th December, 1993
(vi) GSR 107 dated 26th February, 1994
(vii) GSR 250 dated 4th June, 1994
(viii) GSR 402 dated 12th August, 1994